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2.	M/s. Taj Television India Pvt.Ltd.	Non-sharing of signals of ODIs matches of India- Lanka Cricket Series-2008 in violation of The Sports Broadcasting Signals (Mandatory Sharing with Prasar Bharati) Act, 2007 and Rules framed thereunder	2008	A warning was issued on 27. 11. 2008
3.	M/s. Zee Entertainment Enterprises Ltd	Non-sharing of signals of semi-finals and final of Santosh Trophy Football Tournament-2009 in violation of The Sports Broadcasting Signals (Mandatory Sharing with Prasar Bharati) Act, 2007 and Rules framed thereunder	2009	A warning was issued on 23. 10.2009
4.	M/s. Star International Networks Pvt. Ltd.	Non-intimation of appointment of Director within a prescribed time limit of 15 days which was violative of clause 5.11 of the downlinking guidelines.	2009	A warning was issued on 17.11.2009

Advertisement of junk foods

1133. SHRI T.K. RANGARAJAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether commercial advertisements of various brands of junk foods are shown in between television Programmes;

(b) whether studies have revealed that consumption of junk food causes obesity, particularly among children;

(c) if so, whether the Ministry would consider putting curbs on such advertisements of junk foods; and

(d) if so, the details thereof and if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Commercial Advertisements are shown in between television

Programmes. However, no specific complaint of advertisement of junk food has been brought to the notice of the Government.

(b) No such study has been brought to the notice of the Government.

(c) and (d) Do not arise.

Permission for uplinking and downloading of channels

1134. MS. MABEL REBELLO:

DR. T. SUBBARAMI REDDY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether his Ministry has issued notice to 164 channels to apply for downlinking permission from Government;

(b) whether, in an effort to remove an ambiguity, these channels had secured permission for uplinking but were not registered for downlinking;

(c) whether it was discussed and decided that, in order to remove this ambiguity about registration, status of 164 channels permitted before 2005, period of registration was 5 years from date of approval of guideline which was on 11th November, 2005; and

(d) if so, how many channels have so far, responded and what action will be taken against those who have not responded?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) A notice has been placed on the Ministry's website (www.mib.nic.in). The Ministry had permitted 164 TV channels to uplink from India as per uplinking guidelines before 2nd December, 2005. These channels were not registered to be downlinked in India as there was no provision to register them at that time. However, the downlinking guidelines were issued by the Ministry on 11th November, 2005 wherein it was prescribed that no cable operator or DTH service provider shall, after the expiry of 180 days, carry or include in his cable/DTH network any television channel that has not been registered under these guidelines. However, it was notified vide notification No.GSR 282(E) dated 11th May, 2006 that the channels uplinking from India, in accordance with permission for uplinking granted before 2nd December, 2005, shall be treated as "registered" television channels and can be carried or included in the cable service.

(b) and (c) In order to remove ambiguity about the registration of 164 TV channels, which had been treated as "registered" television channels vide notification GSR No.282(E) dated 11.5.2006, it was decided that the period of registration would be taken as 5 years from the date of approval of guidelines *i.e.* 11.11.2005.